IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4076 of 2020

Shankar Ram Kishan ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Mohit Prakash, Advocate
For the State : Mr. Sanat Kr. Jha, A.P.P.

02/29.07.2020 Heard Mr. Mohit Prakash, learned counsel for the petitioner and Mr. Sanat Kr. Jha, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Palkot P.S. Case No. 60/2019, corresponding to G.R. Case No. 94/2020 (S.T. Case No. 80 of 2020).

It has been alleged that the accused persons had entered into the courtyard of the informant and assaulted the informant-party. The petitioner is said to have slit the throat of his elder brother and also assaulted his mother.

Although learned counsel for the petitioner has stated that the petitioner had earlier lodged Palkot P.S. Case No. 44/2019 against the informant and that the present case is by way of retaliation but the nature of allegation reveals that it was the petitioner who is attributed to have been instrumental in the injury suffered by his brother as well as his mother.

In view of the above, therefore, I am not inclined to grant bail to the petitioner. The same is hereby rejected at this stage.

(R. Mukhopadhyay, J.)

Alok/-